ITEM NO.107 COURT NO.3 SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 15/2014

X Petitioner(s)

VERSUS

SEC. GEN., SUPREME COURT OF INDIA & ORS. Respondent(s)

([TO GO BEFORE THREE HON'BLE JUDGES])

Date : 30-08-2022 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Ms. Indira Jaisingh, Sr. Adv.
Mr. Paras Nath Singh, Adv.
Mr. R. Bhatt, Adv.
Mr. Maneesh Saxena, Adv.
Mr. Amit, Adv.
Mr. Mukesh Kumar Singh, Adv.
Mr. Abishek Tripathi, Adv.
Mr. Purushottam Sharma Tripathi, AOR

For Respondent(s) Mr. Tushar Mehta, SG
Ms. Aishwarya Bhati, ASG
Ms. Swati Ghildiyal, Adv.
Ms. Deepabali Datta, Adv.
Ms. Ruchi Kohli, Adv.
Ms. Swarupama Chaturvedi, Adv.
Mr. Shagun Thakur, Adv.
Mr. Rustam Singh Chauhan, Adv.
Mr. G.S. Makker, AOR
Mr. D. L. Chidananda, AOR
M/S. Karanjawala & Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

Signature Not Verified
Digitally signed by ASHA SUNDRIYAL
Date: 2022.08.30 18:16:11 IST
Reason:

Learned counsel for the petitioner submits that respondent Nos.2 and 3 may be deleted from the array of parties as no relief is claimed against

them. Ordered accordingly.

Amended memo of parties be filed within three days.

Learned senior counsel further submits that she would like to file some additional material in view of lapse of time as to how processes have evolved and would like to have the stand of the Secretary General on record *qua* the practices.

Let the petitioner file the same on record within four weeks.

Learned Secretary General to place the stand on record within four weeks thereafter.

At request, learned counsel for the petitioner is permitted to appear virtually.

List for direction on 15.11.2022.

[ASHA SUNDRIYAL]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)